

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 830 of 2019**

**IN THE MATTER OF:**

**Indiabulls Housing Finance Ltd.**

**...Appellant**

**Versus**

**Mr. Samir Kumar Bhattacharya & Anr.**

**...Respondents**

**Present: For Appellant : Mr. Sumesh Dhawan and Ms. Vatsala Kak,**  
**Advocates**

**O R D E R**

**20.08.2019** Taking into consideration the facts and circumstances of the case and being satisfied with the grounds, the delay of 11 days in preferring the appeal is condoned.

I.A. No. 2530 of 2019 stands disposed of.

Learned counsel appearing on behalf of the Appellant submits that the 'resolution plan' is discriminatory among the 'Financial Creditors' on the ground of 'secured' or 'unsecured creditors' and, therefore, it should be set aside or should be substituted with appropriate order.

Let notice be issued on the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 21<sup>st</sup> August, 2019. If the Appellant provides the *e-mail* address of Respondents, let notice be also issued through *e-mail*.

In the meantime, defects as pointed out be removed within 10 days.

Post the case 'for Admission (After Notice)' on 19<sup>th</sup> September, 2019.

The implementation of the 'resolution plan' shall be subject to the decision of this appeal.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)